
(2017) 06 RAJ CK 0021
In the Rajasthan High Court
Case No : 5139 of 2017

Jetu D/o Ratan Lal, By Caste Gurjar,

APPELLANT

Vs

State of Rajasthan

RESPONDENT

Date of Decision : 09-06-2017

Acts Referred:

[Indian Penal Code, 1860](#), [Section 120B](#)/
[Section 420](#), [Section 468](#) -
Punishment of criminal conspiracy - Cheating and dishonestly inducing delivery of
property - Forgery for

Citation : (2017) 06 RAJ CK 0021

Hon'ble Judges : Vinit Kumar Mathur

Bench : SINGLE BENCH

Advocate : Kuldeep Sharma, O.P. Rath

Judgement

1. This application for anticipatory bail has been filed by the petitioner apprehending his arrest in connection with F.I.R. No.13/2017, Police Station Begu, District Chitorgarh, for the offences under Sections 420, 468, 120-B of the IPC.
2. Heard learned counsel for the petitioner and learned Public Prosecutor.
3. Having regard to the facts and circumstances of the case and upon a consideration of the arguments advanced at the bar, this Court is of the opinion that it is a fit case for grant of anticipatory bail to the petitioner under Section 438 Cr.P.C.
4. Accordingly, the bail application is allowed and it is directed that in the event of arrest of petitioner Jetu D/o Shri Ratan Lal, in

connection with F.I.R. No.13/2017, Police Station Begu, District Chitorgarh, the petitioner shall be released on bail; provided she furnishes a personal bond in the sum of Rs.50,000/- along with two sureties of Rs.25,000/- each to the satisfaction of the concerned Investigating Officer/S.H.O. on the following conditions :-

- (i). that the petitioner shall make himself available for interrogation by a police officer as and when required;
- (ii). that the petitioner shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or any police officer; and
- (iii). that the petitioner shall not leave India without previous permission of the court.